

rent stages of construction in Rajouri Garden, Wazirpur, Bodella, Shalimar Bagh, Lawrence Road, Rampura, Janakpuri and Pitampura.

(e) Subject to availability of funds and building materials, it may be possible to provide houses to persons registered under the New Registration Scheme 1979 in 5 to 7 years time.

Mobile Standard Rent

*204. SHRI ATAL BIHARI VAJ-PAYEE: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether there is a proposal to provide a 'Mobile Standard Rent' for changing the Rent Control Act in order to provide for the rising cost of maintenance and repairs of the rented buildings; if so, the main features thereof;

(b) whether such a proposal is likely to adversely affect the interests of the tenants; and

(c) steps contemplated by Government to protect interests of tenants presently under great pressure from landlords keen to profiteer out of the sharp spurt in rents that has taken place lately?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Rent control is a State Subject. However, no such proposal has yet been finalised as far as the Delhi Rent Control Act, 1958 is concerned.

(b) Does not arise in view of (a) above.

(c) Under Section 9 of the Delhi Rent Control Act, every tenant has a right to approach the Controller for fixing the Standard Rent of the premises under Section 6 of the Act.

भारतीय खाद्य निगम, व्यावर में घ्रष्टाचार

1793. आचार्य भगवान देव : क्या कृषि मंत्री यह बताने की कृपा करगे कि :

(क) क्या सरकार का ध्यान अजमेर से प्रकाशित होने वाले दिनांक 26 अगस्त, 1980 के 'न्याय' में "खाद्य निगम व्यावर रिश्वत का बोलबाला" शीर्षक के अन्तर्गत प्रकाशित समाचार की ओर दिलाया गया है; और

(ख) यदि हां, तौ इस के बारे में सरकार ने क्या कार्यवाही की है ?

कृषि तथा ग्रामीण पुनर्निर्माण मंत्रालय में राज्य मंत्री (श्री आर० बी० स्वामीनाथन)

(क) जी हां ।

(ख) भारतीय खाद्य निगम ने प्रेस रिपोर्ट में उल्लिखित आरोपों की जांच की थी । हालांकि रिश्वत की मान करने विषयक आरोप सिद्ध नहीं हुआ था लेकिन परेशान करने विषयक आरोप को सही पाया गया था । भारतीय खाद्य निगम सम्बंधित अधिकारी के विरुद्ध आवश्यक अनुशासनात्मक कार्यवाही कर रहा है ।

Export of Fish from Ratnagiri Maharashtra

1794. SHRI BAPUSAHEB PARU-LEKAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government are aware that fish worth crores of rupees is exported from Ratnagiri District in Maharashtra and the value of fish exported during the last three years, year wise;

(b) whether the Government are aware that last year there was no sufficient catch of fish and there is financial crisis in fish industry in Ratnagiri district and the fishermen

are hard pressed and unable to pay back the loans taken from Nationalised Banks; and

(c) whether Government propose to give financial assistance to fishermen to boost export of fish and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) Yes, Sir. Export of Shrimp through Ratnagiri Port during the last three years are:

	(Rs. in lakhs)
1977-78	204.91
1978-79	378.31
1979-80	578.66

(b) There is no fall in catch of fish last year in Ratnagiri District; in fact, there was an increase of over 10,000 tonnes in 1979 as compared to the previous year.

(c) Financial assistance for fishermen is being provided by the Government of Maharashtra under the various schemes. State Government make a payment of 30 paise per kg. on export of sea foods. They are also considering a proposal to postpone recovery of loans.

Schemes under Food for Work Programme in Diglipur Tehsil in Andaman

1795. SHRI MANORANJAN BHAKTA: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) how many schemes have been formulated by the Deputy Commissioner, Andaman District, under the Food for Work Programme in Diglipur Tehsil and how many have been completed;

(b) their achievement and total manpower that worked in each sche-

me separately mentioning names of the villages where the work has been done;

(c) whether there are some ongoing schemes; if so, the names of the schemes, places where the schemes are going on and the manpower engaged in each scheme and when these are likely to be completed;

(d) whether all those persons engaged under the 'Food for Work' scheme were paid cash, kind or both and the mode of such payment either weekly, bi-weekly or monthly and if any such payment is still pending, the number of persons to be paid and under what scheme and the reasons therefor; and

(e) whether in village Shamnagar in Diglipur Tehsil, the villagers undertook work under the Food for Work Programme and even today they were not paid; if so, why the villagers who worked have been penalised?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM): (a) to (e): The information is being collected and will be laid on the Table of the House.

आनन्द पर्वत, दिल्ली में अनधिकृत निर्माण

1796. श्री सीखा साहू : क्या निर्माण और आवास प्रंदी यह बताने को कृपा करेंगे कि :

(क) क्या गृह सच है कि कमल रेस्टोरेट (आनन्द पर्वत), दिल्ली के समीप एक बहु मंजले भवन का निर्माण किया गया है;

(ख) यदि हां, तो क्या यह भवन अनधिकृत भूमि पर बनाया गया है और क्या सभी निर्माण पूर्व शर्तों को पूरा किया गया था; और